

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

**CORAM:**

**CP 343(ND) 2017**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SH. R. VARDHARAJAN**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 5.12.2017**

**NAME OF THE COMPANY: M/s Airwide Express Cargo Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 252**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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Present:	Mr. Manish Raj, Company Prosecutor for ROC, Delhi Ms. Lakshmi Gurung, Standing Counsel for Income Tax Deptt.			
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**ORDER**

Ld. Counsel for the Petitioner is present.

Ld. Representative of the ROC is also present.

Reply has been filed by the ROC as directed by this Tribunal.

Ld. Counsel for the Petitioner also acknowledges receipt of the reply. However, since notices are being directed to be issued in other matters under Section 252 of the Companies Act, 2013, petitioner is directed to issue notice to the jurisdictional Income Tax office where the last Income Tax assessment of the company was completed prior to striking off the name of the company,

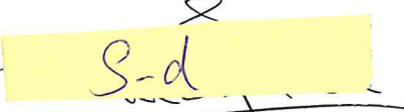
In addition, copy of the appeal along with annexures be also furnished to the Ld. Counsel who is appearing for the Income Tax Department, namely, Ms. Lakshmi Gurung being its Standing Counsel within a period of 2 days.


(Lekh Raj Singh)



Income Tax Department to respond at the earliest, in view of the averments  
by the Ld. Counsel for the Petitioner that all the Income Tax Returns have  
been duly filed up to date with the Income Tax Department.

Let the matter be posted on 21.12.2017.

  
(S. K. Mohapatra)  
Member (T)

  
(R. VARDHARAJAN)  
Member (J)